

\230ITEM NO.2

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1072/2016

UDAI SHANKAR DWIVEDI

Appellant(s)

VERSUS

HIGH COURT OF JUDICATURE AT ALLAHABAD

THR REGISTRAR GENERAL Respondent(s)

(with appln. (s) for permission to file additional documents and stay and office report)

WITH

CrI.A. No. 1095/2016

(With appln.(s) for bail and suspension of sentence and stay and Office Report)

CrI.A. No. 1104/2016

(With appln.(s) for bail and ex-parte stay and suspension of sentence and permission to bring addl. facts and Office Report)

Date : 16/12/2016 These matters were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE KURIAN JOSEPH

HON&#39;BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s) Mr. Ratnakar Dash,Sr.Adv.

Mr. Adesh Kumar Gill,Adv.

Mr. Vishal Arun,Adv.

Ms. Rachana Srivastava,Adv.

Ms. Monika,Adv.

Mr. Sukrit R. Kapoor,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The appellants shall take fresh steps to serve the unserved respondents within four weeks.

Dasti service, in addition, is permitted.

List after four weeks.

(NARENDRA PRASAD) (RENU DIWAN)

COURT MASTER ASSISTANT REGISTRAR